

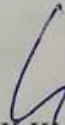
CBI VS N.S. Bhangoo & Ors.
FIR No. RC/BD1/0004/E/2014
U/s 420 r/w 120 IPC

13.05.2020

Present: Ms. Mona Jonwal, Ld. PP for CBI.
Sh. Sidharth Arora, Ld. Counsel for applicant/accused
Subrata Bhattacharya.
Sh. Devender Kumar, 1st IO of the case.
Sh. Ansuman Saha, Present IO.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the application of bail of applicant/accused is being heard through Video Conferencing using CISCO-WEBEX App from my own residence. The link has been sent by the Court Official deputed by Ld. District Judge.

Ld. PP on being instructed by the IO states that some time is required for preparing the reply. Hence at the request of aforementioned parties, case be heard on **19.05.2020** through VC and copy of reply be sent to the counsel for accused on the email ID, if any provided to the prosecution. Copy of this order be sent by the concerned court official to the counsel/proxy counsel as well as to the PP/IO as per the guideline framed by Ld. District Judge through electronic mode/email. Copy of this order be also uploaded on the official Website of Delhi District Court. A copy be retained for being sent to the concerned court as soon as the normal functioning of the court begins.


(ASHOK KUMAR)
DUTY MM CUM ACMM-2, ROUSE
AVENUE COURT, NEW DELHI-
13.05.2020